

(c) and (d)- The quota for appointment on deputation to the posts of Chief Engineer, Superintending Engineer and Executive Engineer in the Central Electricity Authority had been fixed at 50 per cent, 25 per cent and 25 per cent respectively. Proposals for filling up the posts in the grade of Chief Engineer, Superintending Engineer and Executive Engineer on deputation are under consideration of the UPSC. and selections are expected to be finalised shortly.

Modernisation of Power Stations in Madhya Pradesh

1532. SHRI LADLI MOHAN NIGAM: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that, a grant of two million pounds is available for consultancy in rejuvenation/modernisation of power stations in the country;

(b) whether it is also a fact that a project report for this purpose has been submitted to the Central Government by the Madhya Pradesh State Electricity Board; and

(c) if so, what action has been taken by the Central Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI CHANDRA SHEKHAR SINGH): (a) U. K. have offered by way of grant, an amount not exceeding £30 million for purchase of certain goods and in the U.K. for the power sector in India.

(b) and (c) Madhya Pradesh Electricity Board have submitted a project report for rejuvenation and modernisation of thermal stations in Madhya Pradesh. The scheme is under appraisal.

Process for Manufacture of Drugs Involving High Technology

1533. DR. (SHRIMATI) NAJMA, HEPTULLA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to refer to the answer to Unstarred Question 10 given in the Rajya Sabha on the 4th October, 1982 and state:

(a) whether any of the members of the Committee on High Technology have submitted their comments on the process of manufacture of certain drugs by foreign companies in support of their claim of such drugs involving high technology;

(b) if so, what are the details in this regard;

(c) whether the membership of the high technology committee has been reviewed and whether this committee is a permanent body; and

(d) whether there is any proposal to set up a fresh Committee only of experts from National Laboratories under CSIR to review the technologies; if so, by when and if not, the reasons therefor?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE):

(a) and (b) Comments from, some of the erstwhile members of the High Level Committee have been received. These are under examination.

(c) and (d) The High Level Committee does not exist at present. There is no proposal at present to set up a fresh High Level Committee.

Application for industrial licences by Foreign companies for bulk drugs

1534. DR. (SHRIMATI) NAJMA, HEPTULLA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the names of the bulk drugs for which foreign companies have applied for industrial licences and which have been treated as involving high technology during the last three years;

(b) the nature of technology involved in the production of new bulk drugs by
•a companies; and

(c) the salient features based on which, such drugs have been considered as involving high technology including names of such drugs details of high technology drug-wise?